to Questions

General Elections are under consideration by Government; and

Written Answers

(b) if so, what are those amendments?

THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI C. R. PATTABHI RAMAN) : (a) and (b) Yes, Sir; the recommendations made by the Election Commission in its' report on the Third General Elections have been considered by the Government and it has been decided to accept recommendations in regard to (1) Election machinery, (2) Electoral rolls, (3) Election materials, (4) Election programme, (5) Aspects of electioneering, (6) The poll, (7) Counting of votes, and (8) Election petitions. A Bill to amend the election law to implement these recommendations, in so far as they require implementation by legislation, if under preparation and will be introduced in Parliament in the current session.

INQUIRY INTO SHORTAGE OF VFJGETABLE, OILS IN DELHI

6. SHRI RAM SINGH : Will the Minister of FOOD. AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state :

(a) whether any inquiry was ordered by the Chief Commissioner, Delhi into the causes leading to the shortage of vegetable oils in Delhi; and

(b) if so, what are the findings of the inquiry 7

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir—in regard to the reported shortage of Vanaspatf prevailing towards the end of April, 1966.

(b) The investigation showed that while Delhi received its normal supply of Vanas-pati, the shortage was caused partly by heavier movement to places outside Delhi and partly by increased demand during that period due to the marriage season.

7. SHRI M. V. BHADRAM : Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state :

(a) whether schemes for the development of Visakhapatnam port during the Fourth Plan have been finalised;

(b) if so, what are the main details thereof; and

(c) what is the total cost of the schemes?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) to (c) Details of the Fourth Five Year Plan programme for the Visakhapatnam Port are under discussion with *the>* Planning Commission.

8. [Transferred to the 21th July, 1966.1

REMOVAL OF BAN ON EXPORT OF GROUND-NUT OIL

9. SHRI M. M. DHARIA : Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

(a) whether the Central Government have advised the Government of Gujarat to remove the ban imposed on the export of groundnut oil from that State; and

(b) if so, the reaction of the Government of Gujarat in the matter.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA) :

(a) and (b) The Central Government have agreed to the request of the Government of Gujarat for permission to impoM ban on the movement of groundnut and groundnut oil from that State to areas oat-side it on condition that the State Government will make agreed quantities of groundnut oil available for movement from out of that State and that the Food Corporation of India would be given all facilities for purchase of groundnut oil from within Gujarat State and for movement of the